

**SHRI NAMBIAR (Tiruchirapalli) :** About what Sir ?

**MR. SPEAKER :** I said, it is about the Deputy Prime Minister. Now, Papers to be laid.

**SHRI NAMBIAR :** Is it about his son, Mr. Kantilal ? (*Interruptions*).

**MR. SPEAKER :** Papers to be laid. Shri Pahadia.

12.19 Hrs.

#### PAPERS LAID ON THE TABLE

MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES AND NOTIFICATIONS UNDER CUSTOMS ACT, SALT ACT ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri K. C. Pant, I beg to lay on the Table.

(1) A copy of the Medicinal and Toilet Preparations (Excise Duties) Fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1439 in Gazette of India dated the 3rd August, 1968, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [*Placed in Library, see No. LT-1682/68.*]

(2) A copy of Notification No. S.O. 2638 published in Gazette of India dated the 27th July, 1968, under section 159 of the Customs Act, 1962. [*Placed in Library, see No. LT-1683/68.*]

(3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Draw-back (General) Ninety-third Amendment Rule 1968, published in Notification No. G.S.R. 1443 in Gazette of India dated the 3rd August, 1968.

(ii) G.S.R. 1444 published in Gazette of India dated the 3rd August, 1968 containing corrigendum to G.S.R. 1130 dated the 15th June, 1968. [*Placed in Library, see No. LT-1684/68.*]

(4) A copy of the Central Excise (Thirteenth Amendment) Rules, 1968, published

in Notification No. G.S.R. 1442 in Gazette of India dated the 3rd August, 1968, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library, see No. LT-1685/68.*]

(5) A copy of the Income-tax (Fourth Amendment) Rules, 1968, published in Notification No. S.O. 2751 in Gazette of India dated the 3rd August, 1968, under section 296 of the Income-tax Act, 1961. [*Placed in Library, see No. LT-1686/68.*]

#### NOTIFICATIONS UNDER GOVERNMENT SAVINGS CERTIFICATES ACT.

**SHRI JAGANNATH PAHADIA :** I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :—

(1) The National Savings Certificates (First Issue) (Amendment) Rules, 1968, published in Notification No. G.S.R. 1433 in Gazette of India dated the 3rd August, 1968.

(2) The Post Office Savings Certificates (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 1434 in Gazette of India dated the 3rd August, 1968.

(3) The Government Savings Certificates (Amendment) Rules, 1968, published in Notification No. G.S.R. 1435 in Gazette of India dated the 3rd August, 1968.

(4) The National Savings Certificates (First Issue) (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1436 in Gazette of India dated the 3rd August, 1968.

(5) The Post Office Savings Certificates (Fifth Amendment) Rules, 1968, published in Notification No. G.S.R. 1437 in Gazette of India dated the 3rd August, 1968.

[*Placed in Library, see No. LT-1687/68.*]

#### SUPPLEMENTARY STATEMENT ON FLOOD SITUATION IN THE COUNTRY

सिबाई तथा बिद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : मैं देश में बाढ़ की स्थिति के संबंध में पूरक वक्तव्य सदन की मेज पर रखता हूँ।

**MR. SPEAKER :** He is laying a supplementary statement on the flood situation. It may help the discussion this evening. [Placed in Library, see No.LT-1689/68.]

12.21 Hrs.

#### CONVICTION OF MEMBERS

**MR. SPEAKER :** I have to inform the House that I have received the following letter dated the 9th August, 1968 from the Magistrate, First Class, New Delhi :—

"I have the honour to inform you that Sarvashri P. Viswambaran, A Sreedharan, and G. P. Mangalathumadam, Members, Lok Sabha, were tried at the Parliament Street Courts before me on a charge under section 188 I.P.C. for defying the prohibitory orders U/s. 144 Cr.P.C. at the junction of Church Road and Brassey Avenue, New Delhi, at 11.10 A.M. today.

On the 9th August, 1968 after a trial lasting for today, I found them guilty U/s. 188 I.P.C. and sentenced them to imprisonment till the rising of the Court."

**SHRI HEM BARUA (Mangaldai):** May I know how long does this Government propose to maintain Delhi as a police State under section 144 ? (Interruptions).

**MR. SPEAKER :** Secretary.

#### MESSAGE FROM RAJYA SABHA

**SECRETARY :** Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the University Grants Commission (Amendment) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 7th August, 1968."

#### UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

**SECRETARY :** Sir, I lay on the Table of the House the University Grants Commission (Amendment) Bill, 1968, as passed by Rajya Sabha.

12.22 Hrs.

#### STATUTORY RESOLUTION RE : INDIAN PATENTS AND DESIGNS (AMENDMENT) ORDINANCE; INDIAN PATENTS AND DESIGNS (AMENDMENT) BILL; AND PATENTS BILL—Contd.

**MR. SPEAKER :** The House will now resume further consideration of the Statutory Resolution moved by Shri Dandekar regarding the Indian Patents and Designs (Amendment) Ordinance, the Indian Patents and Designs (Amendment) Bill and the Patents Bill. We have already spent 55 minutes on it. We have still got 2 hours and 5 minutes. Shri Joshi.

**श्री एस० एम० जोशी (पूना) :** अव्यक्त महोदय, सदन के सामने पेटेंट के बारे में एक विधेयक प्रस्तुत है जो प्रवर समिति के सामने जा रहा है। मैं आशा करता हूँ कि प्रवर समिति इस पर गंभीरता से सोच विचार करेगी। मैं भी काफी दिनों से इस बारे में जानकारी हासिल कर रहा हूँ कि क्या हमारे देश के लिए यह फायदेमन्द है या नहीं? हर देश अपनी अपनी परिस्थिति के अनुसार इस बारे में निर्णय करते हैं।

12.23 Hrs.

[MR. DEPUTY-SPEAKER in the Chair]

हमारे देश में ब्रिटिश लोग जब आये तो 1856 से यह कानून चला। उम के बाद हम लोग आजाद हो गए। आजाद होने पर हम लोगों को भी यह सोचना चाहिए था और सोच रहे हैं कि क्या हुकूमत बर्तानिया ने हमारे ऊपर जो चोख लाद दी उसको हमें बदलित करना चाहिए या नहीं और आजादी के बाद जब यह सोच विचार शुरू हुआ तब से इस कानून में काफी तब्दीलियां होती जा रही हैं। मगर मैं देख रहा हूँ कि इस मामले को आहिस्ता आहिस्ता टाला जा रहा है। मैं समझता हूँ कि पेटेंट का जो कानून है उसके बारे में कोई शाश्वत सिद्धांत हम नहीं दे सकते हैं। हमेशा के लिए किसी पेटेंट का कानून फायदेमन्द होगा ऐसा नहीं कहा जा सकता देश की जो आर्थिक, सामाजिक और तकनीकी अवस्था होगी उस के अनुसार हम लोगों को सोचना होगा जैसा